

Dt. 09.01.2002

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Maj. Gen. K.K. Srivastava, A.M.

We have heard Sri H.N. Mehrotra, learned counsel for the applicant and Sri Ashish Gopal, learned counsel for the respondents.

2. By this O.A, applicant has challenged the order dated 18.12.2001/26.12.2001 by which he has been transferred as Director, Door Darshan Kendra, Varanasi to Door Darshan Kendra, Mau. In place of the applicant one Sri Kulbhushan has been posted. Learned counsel for the applicant has submitted that before coming to this Tribunal, applicant filed representation before D.G., Door Darshan on 31.12.2001 (annexure A- 4). However, the representation has not yet been decided and is still pending. It has also been submitted by the learned counsel for the applicant that similar representation has also been made by Sri Kulbhushan against his transfer to Varanasi which is also pending. Considering the facts and circumstances of the case, in our opinion, the ends of justice will be served if the respondent No.2 namely Director General, Prasar Bharti, Doordarshan Bhawan, New Delhi is directed to decide the representation of the applicant within a specified time by a reasoned order.

3. The O.A is accordingly disposed of finally with direction to D.G., Prasar Bharti, Doordarshan Bhawan, New Delhi (respondent No.2) to decide the representation of the applicant dt. 31.12.2001 by a reasoned order within a period of one month from the date of communication of this order. It shall also be opened to the applicant to make an application to keep the order dated 26.12.2001 in abeyance until representation is decided. Order shall be passed on this application within a week.

4. There will be no order as to costs.

Copy of this order shall be given <sup>to the parties</sup> within 24 hours.

Member- A.

Vice-Chairman.